

ITEM NO.2

COURT NO.1

SECTION PIL

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 888/1996

ALMITRA H. PATEL & ANR

Petitioner(s)

VERSUS

U O I & ORS

Respondent(s)

(with appln.(s) for accepting annexure(s) and c/delay in filing
Addl. Affidavit and directions and impleadment and interim relief
and intervention and vacating stay and office report)

WITH

SLP(C) No. 22111/2003

(With appln.(s) for impleadment as party respondent and
impleadment and Interim Relief and Office Report)

CONMT.PET.(C) No. 8/2009 In W.P.(C) No. 888/1996

(With appln.(s) for directions)

Date : 12/08/2014 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

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WP 888/1996

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SLP 22111/2003

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Rajesh Dham

Date: 2014.08.13

17:36:58 IST

Reason:

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CP 8/2009

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UPON hearing the counsel the Court made the following
O R D E R

Not before the Bench of which one of us (Hon'ble Mr.
Justice Rohinton Fali Nariman) is the Member.

(RAJESH DHAM)
COURT MASTER

(RENU DIWAN)
COURT MASTER